

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA Nos. 130,131 & 132 of 2017 in
DFR No. 254 of 2017**

Dated: 4th May, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

Maharashtra Aquaculture Farmers Association ...Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Prashant S.Kenjale

Counsel for the Respondent(s) : Mr. Buddy A.Ranganadhan for R-1
Mr. Varun Agarwal for R-2

ORDER

I.A. No. 130 of 2017

(Appl. for leave to appeal)

In this application, the applicant/appellant has prayed that it may be granted leave to file the instant appeal.

All the Respondents have been served. Mr. Buddy A. Ranganadhan appears on behalf of Respondent No.1 and Mr. Varun Agarwal appears on behalf of Respondent No.2. Other Respondents, though served, are not represented.

We have heard learned counsel for the parties. For the reasons stated in the application, without expressing any opinion on the merits of the case, leave to file the instant appeal is granted. Application is disposed of.

List the I.A. Nos. 131 & 132 of 2017 on **23.05.2017.**

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/kt